

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1652**

**TO BE ANSWERED ON THE 15<sup>TH</sup> MARCH, 2023/ PHALGUNA 24, 1944 (SAKA)**

**RECOMMENDATION OF JUSTICE R.S. SARKARIA COMMISSION ON  
GOVERNORS**

**1652 DR. JOHN BRITTAS:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Government will consider the proposal given in Justice R.S. Sarkaria Commission Report that the Governors should be appointed after consultation with the Chief Minister of the Respective States; and**

**(b) whether Government will amend Article 155 of the Constitution of India so as to incorporate the above suggestion of the Sarkaria Commission?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (b): The Government is of the view that the practice of consultation with State Chief Minister may be followed as a matter of convention, and there does not appear any need to amend Article 155 of the constitution.**

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